



# Income Tax Department

Department of Revenue, Ministry of Finance, Government of India

## **Functionality for sending reference to DGIT (Systems) by PCIT/CIT in light of CBDT order u/s 119 dated 16.10.2023 (File No. 225/132/2023/ITA-II) issued in partial modification of CBDT order u/s 119 dated 05.07.2021 (File No. 225/98/2020/ITA-II)**

CBDT, in exercise of powers conferred on it, under section 119 of the Act, has issued an order u/s 119 dated 16.10.2023 (File No. 225/132/2023/ITA-II) in partial modification of CBDT order u/s 119 dated 05.07.2021 (File No. 225/98/2020/ITA-II) and has relaxed the time frame prescribed in second proviso to sub section (1) of section 143 for processing of **electronically filed** valid ITRs (upto AY 2017-18) till 31.01.2024. ***A detailed instruction in this regard has been issued vide ITBA Processing Instruction No. 15 dated 16.11.2023.***

In all such eligible cases, PCCIT/CCIT have to accord administrative approval for processing and concerned PCIT/CIT has to send reference to DGIT (Systems) so that Directorate of Systems can do necessary enablement for processing of such ITRs.

For the ease of making reference to DGIT (Systems) by Pr. CIT/CIT, a screen has been made available in the ITBA's ITR Processing Module named "**Enablement u/s 119**". It is requested that **once administrative approval has been accorded by PCCIT/CCIT**, the concerned PCIT/CIT should send reference to DGIT (Systems) in eligible cases only through this screen. This document lists out the step by step procedure to be followed by PCIT/CIT for sending such references.

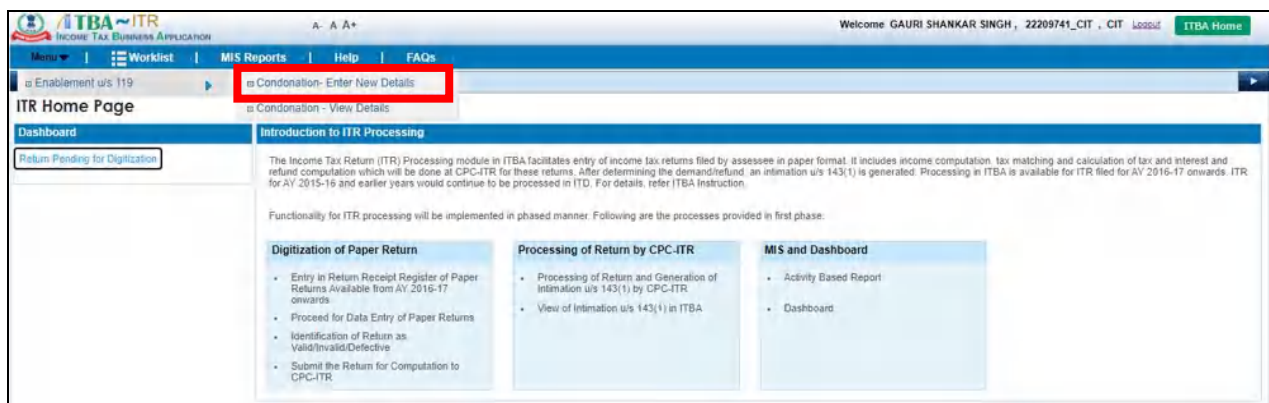
The steps to be followed for sending reference to DGIT(Systems) as per “Enablement u/s 119” screen provided to CIT users (ITR Module) are as under: -

User: **PCIT/CIT**

1. Prior administrative approval of concerned **Pr.CCIT/CCIT** must be obtained for processing of such eligible time-barred returns.
2. Once administrative approval is accorded by the concerned **PCCIT/CCIT**, the concerned **Pr.CIT/CIT** would enter the details in the **Condonation- Enter New Details** screen in **ITR Processing** Module of ITBA. Once the details are entered and successfully submitted, necessary enablement will be made in system to enable the assessing officer to process the ITRs on case to case basis.

Steps of entering details are as follows:

- a. Login in ITBA, Open **ITR Processing > Enablement u/s 119 > Condonation – Enter New details** screen.



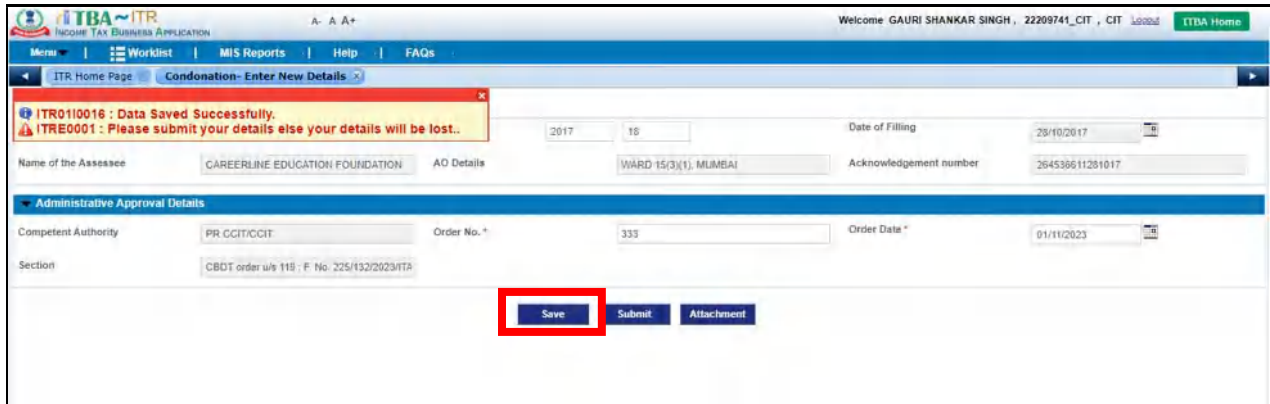
- b. PCIT/CIT has to enter **PAN** and **AY**. Basic Details like **Name of Assessee**, **Date of Filing**, **AO Detail** and **Acknowledgement Number** of return will be automatically populated if unprocessed return exists in the system.

The screenshot displays the 'View/Enter Condonation Details' form in the ITBA-ITR application. The form is divided into two main sections: 'View/Enter Condonation Details' and 'Administrative Approval Details'. In the first section, the PAN field is populated with 'A999A0009L', the AY field with '2015-17', the Date of Filing with '28/09/2017', the Name of the Assessee with 'ADITANAR EDUCATIONAL INSTITUTION', the AO Details with 'WARD 15(3)(1), MUMBAI', and the Acknowledgement number with '22491420028917'. The second section, 'Administrative Approval Details', includes fields for Competent Authority (PR CCIT/CIT), Order No., Order Date, and Section (CBDT order u/s 119 F No. 225/132/2023/IT2). At the bottom of the form, there are three buttons: 'Save', 'Submit', and 'Attachment'.

**Notes:**

- i. The entry of AY can only be till AY 2017-18 as per CBDT order u/s 119 dated 16.10.2023.
- ii. The order of CBDT u/s 119 dated 16.10.2023 is applicable only for electronically filed valid ITRs. Therefore, paper returns are not covered under CBDT order dated 16.10.2023. In case an ITR has been filed electronically and is valid, the data of unprocessed ITR would be available in system. In case the ITR is paper return or is not a valid ITR, the data would not be available in system. If unprocessed return doesn't exist in the system user will not be able to proceed.
- iii. In case an ITR has been marked as defective by CPC then also the system would not allow the user to proceed ahead. In case there is any eligible defective ITR covered under the CBDT's order dated 16.10.2023, the AO may make communication with CPC regarding the same.

- c. Thereafter, the PCIT/CIT has to enter details of the administrative approval accorded by the PCCIT/CCIT under “Administrative Approval Details”. PCIT/CIT should enter **Order No.** and **Order Date** of the administrative approval accorded by the PCCIT/CCIT. The PCIT/CIT user has to save the details by clicking ‘**Save**’ Button.



The screenshot displays the ITBA-ITR web application interface. At the top, there is a navigation bar with 'Menu', 'Worklist', 'MIS Reports', 'Help', and 'FAQs'. The main content area is titled 'Condonation- Enter New Details'. A notification box at the top left shows a success message: 'ITR0110016 : Data Saved Successfully.' and a warning: 'ITRE0001 : Please submit your details else your details will be lost..'. The form contains several fields: 'Name of the Assessee' (CAREERLINE EDUCATION FOUNDATION), 'AD Details' (WARD 15/3(1), MUMBAI), 'Date of Filing' (29/10/2017), and 'Acknowledgement number' (264538611281017). Below this, the 'Administrative Approval Details' section is visible, with fields for 'Competent Authority' (PR CCIT/CCIT), 'Order No.' (333), and 'Order Date' (01/11/2023). The 'Section' field contains 'CBDT order u/s 11B : F No: 225/132/2023/ITR'. At the bottom of the form, there are three buttons: 'Save', 'Submit', and 'Attachment'. The 'Save' button is highlighted with a red rectangular box.

- d. After saving the details, click on **Attachment** button and ‘**Attachment**’ screen will be opened. Choose **category** as “**Approval Order of Pr. CCIT/CCIT**” (mandatory) to attach the order of administrative approval. Please note that it is mandatory to attach the administrative approval order of PCCIT/CCIT to proceed ahead. User may attach any other documents also, by adding row and choosing category as ‘**Others**’ and clicking on ‘**Upload**’ Button.

ITBA-ITR INCOME TAX BUSINESS APPLICATION

Welcome GAURI SHANKAR SINGH , 22209741\_CIT , CIT Logout ITBA Home

Menu | Worklist | MIS Reports | Help | FAQs

ITR Home Page | Condonation- Enter New Details | Attachment

**Attachments**

Attachments (Allowed File Types : jpg,png,jpeg,doc,docx,pdf,xls,xlsx,zip,rar,gz. Maximum File Size : 50MB . Recommended file size for uploading is 5 MB)

S.No	Category *	Description *	File *	Uploaded By(Emp Id)	Uploaded By(Designation)	Date Of Upload
1	<input checked="" type="checkbox"/> Select Select Approval Order of Pr. CCIT/CCIT Others		Choose File No file chosen Clear			

Add Row Delete Row

Upload

ITBA-ITR INCOME TAX BUSINESS APPLICATION

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ITR Home Page | Condonation- Enter New Details | Attachment

**Attachment(s) uploaded successfully**

Attachments (Allowed File Types : jpg,png,jpeg,doc,docx,pdf,xls,xlsx,zip,rar,gz. Maximum File Size : 50MB . Recommended file size for uploading is 5 MB)

S.No	Category *	Description *	File *	Uploaded By(Emp Id)	Uploaded By(Designation)	Date Of Upload
1	<input type="checkbox"/> Approval Order of Pr. CCIT/CCIT	sample Order is added here	PAN Details screenshots.docx	U110864	PCIT 15, MUMBAI	31/10/2023

Add Row Delete Row

Upload

- e. After uploading Attachment, User may submit the record by clicking on '**Submit**' Button.

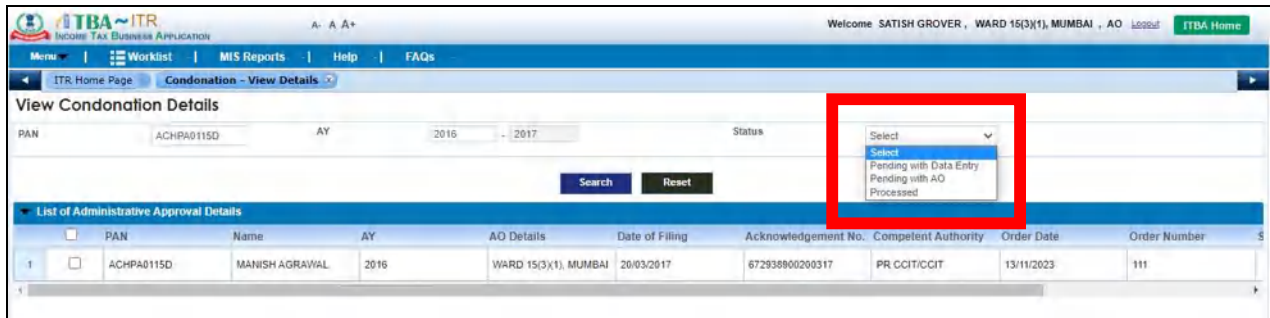
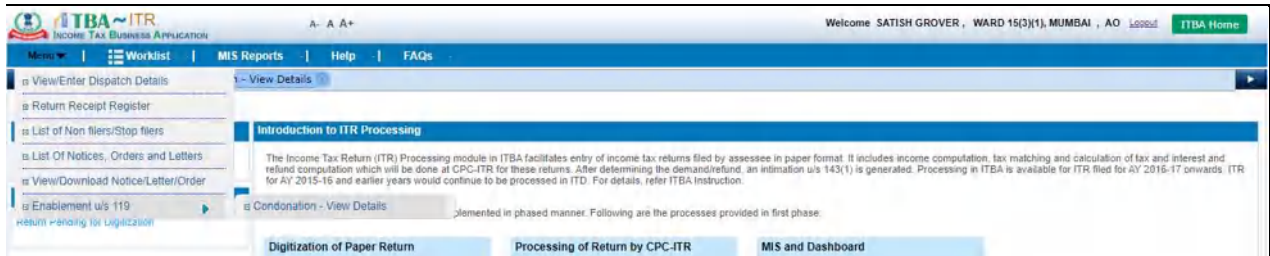
*Please note that merely saving the details by pressing "Save" button is not sufficient, the process would be complete and reference/details would be electronically moved to the System's database only once the "**Submit**" button is pressed.*

Note: Once the details have been submitted and necessary enablement has been made in system, **SMS alert** and **Email** will be sent to concerned Assessing Officer for necessary action in ITBA Portal.

- For the purpose of monitoring the cases that have been submitted by **PCIT/CIT**, details of submitted cases will be Visible in the **read-only** mode to **PCIT/CIT** in “**ITBA→ITR Processing→ Enablement u/s 119 > Condonation – View Details**” screen. This screen will be accessible to **AO and Range also**. User may Search the record by entering **PAN, AY, AO** and **STATUS**. Status will get updated as per actions of AO.

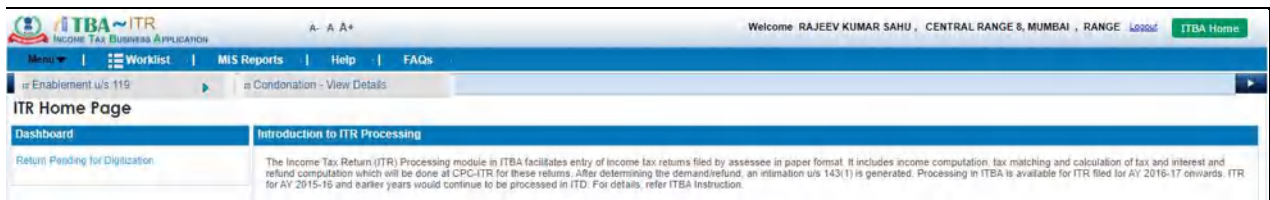
User: **AO**

Navigation: **ITBA→ITR Processing→ Enablement u/s 119 > Condonation – View Details**



User: **Range**

Navigation: **ITBA→ITR Processing→ Enablement u/s 119 > Condonation – View Details**



Range user is able to search based on **Status** and **AO** as well.

The screenshot shows the 'View Condonation Details' page. The 'Status' dropdown is set to 'Select' and the 'AO' dropdown is open, showing options like 'CENTRALCIRCLE 8(3) MUMBAI', 'CENTRALCIRCLE 8(2) MUMBAI', 'CENTRALCIRCLE 8(4) MUMBAI', 'TRO CEN RANGE 10 MUMBAI', and 'CENTRALCIRCLE 8(1) MUMBAI'. Below the filters is a table with the following data:

	AY	AO Details	Date of Filing	Acknowledgement No.	Competent Authority	Order Date	Order Number	Status	Attachment
NT VACATION	2011	WARD 4(1), RAIPUR	01/08/2021	123456787	PR CCIT/CCIT	10/08/2021	676767	Pending with AO	ATTACHMENT

The screenshot shows the 'View Condonation Details' page. The 'Status' dropdown is open, showing options like 'Select', 'Pending with Data Entry', 'Pending with AO', and 'Processed'. Below the filters is a table with the following data:

	AY	AO Details	Date of Filing	Acknowledgement No.	Competent Authority	Order Date	Order Number	Status	Attachment
NT VACATION	2011	WARD 4(1), RAIPUR	01/08/2021	123456787	PR CCIT/CCIT	10/08/2021	676767	Pending with AO	ATTACHMENT

User: **PCIT / CIT**

PCIT/CIT user can search based on **Status**

The screenshot shows the 'View Condonation Details' page. The 'Status' dropdown is open, showing options like 'Select', 'Pending with Data Entry', 'Pending with AO', and 'Processed'. Below the filters is a table with the following data:

	PAN	Name	AY	AO Details	Date of Filing	Acknowledgement No.	Competent Authority	Order Date	Order Number	
1	<input type="checkbox"/>	ACHPA0115D	MANISH AGRAWAL	2016	WARD 15(3)(1), MUMBAI	20/03/2017	672938900200317	PR CCIT/CCIT	13/11/2023	111

PCIT/CIT user can search based on AO as well.

The screenshot shows the 'View Condonation Details' page. The 'AO' dropdown menu is open, displaying a list of AO details including WARD, CIRCLE, and TRO for MUMBAI. The dropdown is highlighted with a red box.

PAN	Name	AY	AO Details	Date of Filing	Competent Authority	Order Date	Order Number
ACHPA0115D	MANISH AGRAWAL	2016	WARD 15(3)(1), MUMBAI	20/03/2017	PR CCIT/CIT	13/11/2023	111

The screenshot shows the 'View Condonation Details' page with a search dropdown for 'Status' open. The dropdown lists 'Pending with Data Entry', 'Pending with AO', and 'Processed'. Below the dropdown, a table displays a list of condonation entries.

AY	AO Details	Date of Filing	Acknowledgement No.	Competent Authority	Order Date	Order Number	Status	Attachment
NT VACATION	WARD 4(1), RAIPUR	01/08/2021	123456787	PR CCIT/CIT	10/08/2021	876767	Pending with AO	ATTACHMENT





## Income Tax Department

Department of Revenue, Ministry of Finance, Government of India

### **Functionality for processing of electronically filed valid returns having refund claims which were not processed within the time allowed u/s 143(1) due to some technical or other reasons – ITR Module.**

***Please refer to CBDT order u/s 119 dated 16.10.2023 (File No. 225/132/2023/ITA-II) issued in partial modification of CBDT order u/s 119 dated 05.07.2021 (File No. 225/98/2020/ITA-II)***

CBDT, in exercise of powers conferred on it, under section 119 of the Act, has issued an order u/s 119 dated 16.10.2023 (File No. 225/132/2023/ITA-II) in partial modification of CBDT order u/s 119 dated 05.07.2023 (File No. 225/98/2020/ITA-II) and has relaxed the time frame prescribed in second proviso to sub section (1) of section 143 for processing of **electronically filed** valid ITRs (**upto AY 2017-18**) till 31.01.2024. ***A detailed instruction in this regard has been issued vide ITBA Processing Instruction No. 15 dated 17.11.2023.***

In all such eligible cases, PCCIT/CCIT have to accord administrative approval for processing and concerned PCIT/CIT has to send reference to DGIT (Systems) so that Directorate of Systems can do necessary enablement for processing of such ITRs.

Once the reference has been made to DGIT (Systems) by PCIT/CIT (by using screen named **“Enablement u/s 119”** in the ITBA’s ITR Processing Module), necessary enablement would be made in ITBA systems for processing of such ITRs. Subsequently, the processing action has to be performed by the respective assessing officer. This document lists out the step by step procedure to be followed by Assessing Officer for processing of such eligible ITRs.

### **The steps to be followed by AO users for processing of eligible ITRs as**

## per CBDT Order u/s 119 dated 16.10.2023 are as under: -

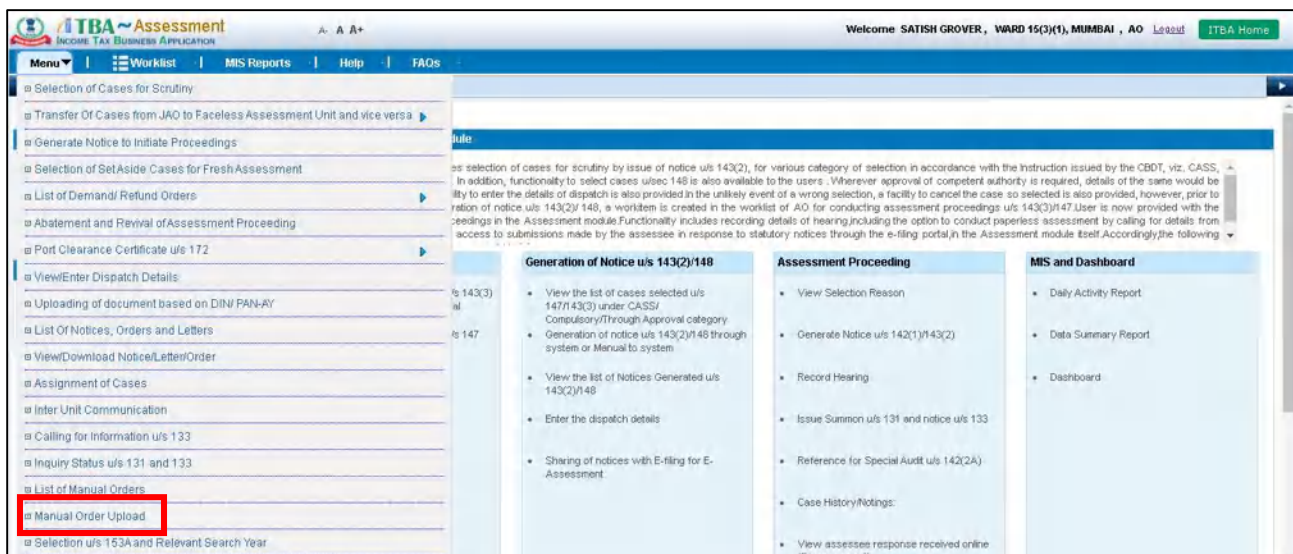
Once the details of administrative approval of PCCIT/CCIT have been submitted by PCIT/CIT through “**Enablement u/s 119**” in the ITBA’s ITR Processing Module and necessary enablement has been made in system, **SMS alert** and **Email** will be sent to concerned Assessing Officer for necessary action in ITBA Portal.

### USER : AO


- For the cases up to AY 2015-16:** Cases of these years will be required to be processed in ITBA through **MOU (Manual Order Upload) functionality**. The administrative approval of Pr.CCIT/CCIT will be entered by the PCIT/CIT in the system as per process mentioned in ITBA Processing Instruction No. 15 dated 17.11.2023 and thereafter necessary enablement would be made in ITBA to upload manual order through MOU.

Steps to process through Manual Order Upload is as follows:

- Navigate to **Assessment** module.
- Go to **Menu → Manual Order Upload** link.



- Enter **PAN**. Based on PAN, **Name, Address, Residential Status** will get auto-populated. Select **Status**.
- Enter **Order Details** such as **AY, Order Type** (as Processing), **Order Section** (as 143(1)), **Order date, Order Number** etc.
- Enter the **Income and Tax Payment Details** on screen and **Save**.
- Enter **Reason for uploading the order manually** and click on **Save**.


ITBA Assessment  
INCOME TAX BUSINESS APPLICATION

Welcome SATISH GROVER, WARD 15(3)(1), MUMBAI , AO
Logout
ITBA Home

Menu | Worklist | MIS Reports | Help | FAQs

Assessment Home Page | Manual Order Upload

### Manual Order Upload

The functionality of capturing DOT challans will be available soon.

**Basic Details**

PAN *	FJNPS0257M	Name	SHYAMLAL	Residential Status *	Resident
Address	<input type="text"/>	Whether Tax Payer Governed by Portuguese Civil Code	<input type="radio"/> Yes <input checked="" type="radio"/> No	PAN of Spouse	<input type="text"/>
		Status *	Individual		

**Order Details**

Category *	Income Tax	Whether Block Assessment *	No	AY *	
Order Type *	Processing	Order Section *	143(1)	Order Date *	<input type="text"/>
Order Number	<input type="text"/>	Special Cases	Select		

**Demand Details**

DIN	<input type="text"/>	Demand Notice Service Date	<input type="text"/>	Demand Payment Period from Service date (in days)	<input type="text"/>
DNCR No. *	<input type="text"/>				

S.No	Taxable Income	Amount	S.No	Tax Payment Details	Amount
A1	Assessed Income *	<input type="text"/>	C1	TDS/TCS Credit	<input type="text"/>
A2	Deemed Total Income u/s 115JC or 115JB *	<input type="text"/>	C2	Advance Tax Credit	<input type="text"/>
<b>Computation of Tax Liability</b>		<b>Amount</b>	C3	Self Assessment Tax Credit	<input type="text"/>
B1	Tax payable on total income (incl. surcharge and cess) *	<input type="text"/>	C4	Regular Payment Tax credit	<input type="text"/>
B2	Tax payable on deemed income u/s 115JC or 115JB (incl. surcharge and cess) *	<input type="text"/>	<b>Refund/Demand Payable</b>		
B3	Gross Tax payable(Higher of B1 or B2)	0	D1	Amount Payable/Refundable(B14-C1-C2-C3-C4)	0
B4	Credit u/s 115JAA or 115JD	<input type="text"/>	D2	Interest u/s 244A	<input type="text"/>
B5	Relief u/s 89	<input type="text"/>	D2.1	Interest u/s 244A(1A)	<input type="text"/>
B6	Relief u/s 90/90A	<input type="text"/>	D3	Interest u/s 234D	<input type="text"/>
B7	Relief u/s 91	<input type="text"/>	D4	Interest u/s 220(2)	<input type="text"/>
B8	Rebate u/s 88	<input type="text"/>	D5	Refund already issued in earlier orders	0
B9	Net Tax Liability(B3-B4-B5-B6-B7-B8)	0	D6	Balance Amount Payable/Refundable (D1-D2-D2.1-D3+D4+D5)	0
B10	Interest u/s 234A	<input type="text"/>	D7	Refund already issued manually against current order	0
B11	Interest u/s 234B	<input type="text"/>	D8	Balance to be refunded through Refund Banker (D6+D7)	0
B12	Interest u/s 234C	<input type="text"/>	D8.1	To assessee(D8-D8.2-D8.3)	<input type="text"/>
B13	234F	Select	D8.2	To ITD through Demand Adjusted	<input type="text"/>
B14	Gross Demand(B9+B10+B11+B12+B13)	0	D8.3	TDS u/s 195	<input type="text"/>

**Save**

**Refund Details**

Cheque No	Cheque Date/Order Date	IFSC Code/MICR Code	Account Number	Account Type	ECS/PAPER *	Refund Amount	Remarks *	Remarks(in Details) *	Order Date *	Refund Status	Refund Issued Manually *
<span style="margin-right: 20px;"><b>Add Row</b></span> <span><b>Delete Row</b></span>											

**Select demands raised in earlier orders of same PAN and AY**

DIN	Section	Order Date	Demand/Refund Amount
<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>

Reason for uploading the order manually \*

**Refund Approval Details (To be filled only if User added Manual row for refund)**

File Reference Number	<input type="text"/>	Date Of Approval	<input type="text"/>	Remarks	<input style="width: 100%;" type="text"/>
Approving Authority	Select				

**Demand Adjustment u/s 245**

Demand Adjusted By Whom

Select

**Save**
**Print Copy**
**Upload Challan**
**Attachment**
**Bank Details**
**Enter GIR**

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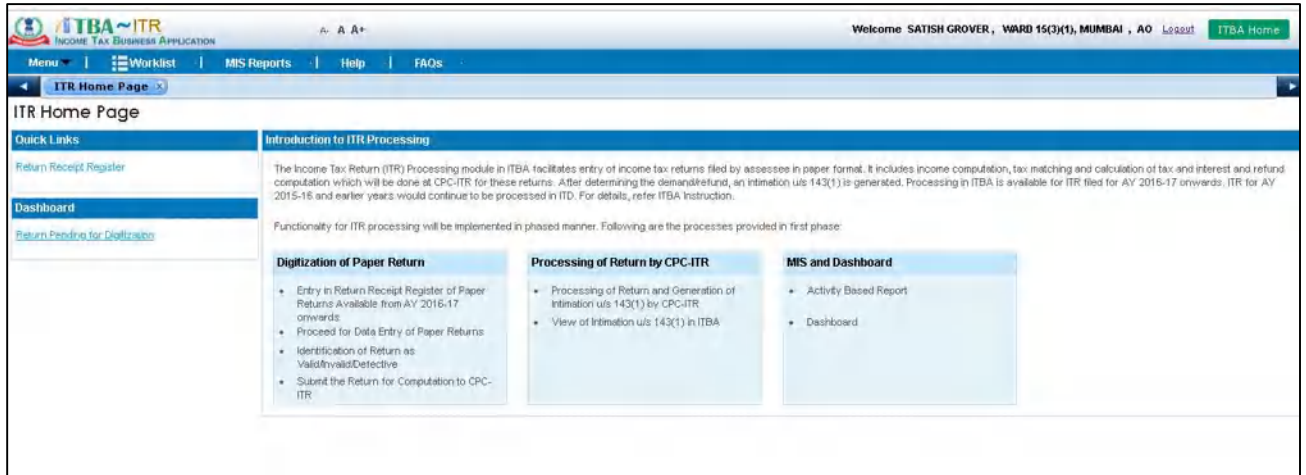
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Best Viewed in 1366 x 768 Resolution with Google Chrome Version

- g) Order Copy button will be enabled after details are saved successfully. Click on **Order Copy**.

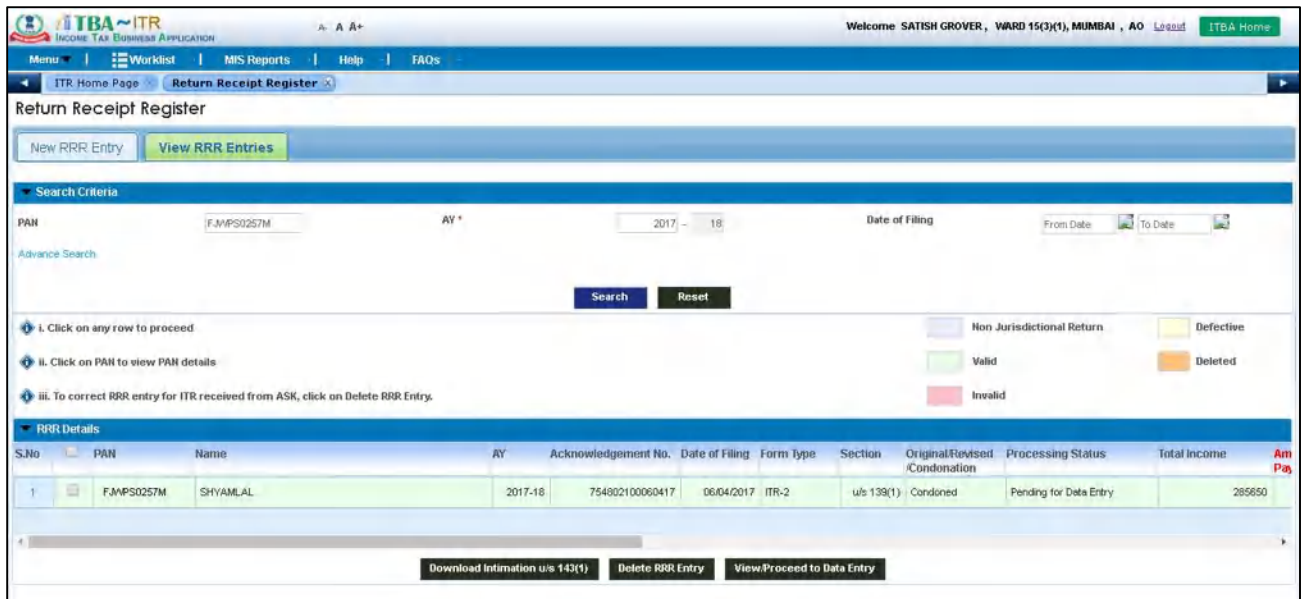
- h) Enter **Date of Issue**, **File No.** and click on **Save & Generate DIN**.  
 i) Enter **Description**, upload the order copy in **File** column and enter **Date of Dispatch** and **Save**.  
 j) Click on **Generate**. Success message will be displayed on screen. Navigate back to Manual order Upload screen.  
 k) Upload Order button will be enabled on screen. Click on **Upload Order**. Success message will be displayed

**2. Cases of A.Y.s. 2016-17 & 2017-18 :** For the A.Yrs. 2016-17 & 2017-18 the eligible ITRs are required to be processed at ITBA as per process described in ITBA Processing Instructions issued so far. The AOs are required to enter or modify the data and send the return to CPC-ITR for final computation and issuance of refund. Steps are mentioned below:

- a). Navigate to **ITR Processing** module



b). Click on **Return Receipt Register** link under **Quick Links**



c). Click on **View RRR Entries** tab. Enter **PAN** and **AY** and click on **Search**.

d). Select the record and click on **View/Proceed to Data Entry** button

**Return Receipt Register >> Enter Return Details**

Fields marked with asterisk (\*) are mandatory

Return to RRR

Click on each row to view the details

Please save the data before moving to another tab, else unsaved data will be lost

Click on arrow to expand/collapse the Panels

**Schedules**

**Part A - General Details** | Total Income | Tax on Total Income

PAN: F.M.P.S.0257M | Name: SHYAMLAL | AY: 2017-18

Form Type: ITR-2 | Type of Return: Non Digitally Signed | Processing Status: Pending for Data Entry

**AO Details**

AO Code: BPL-W-31-1 | AO Name: WARD 15(3)(1), MUMBAI

**Assessee Details**

PAN: F.M.P.S.0257M | Status: Individual | AY: 2017-18

Name as per PAN: First Name, Middle Name, Last Name: SHYAMLAL

Name as per Return: Copy Name as per PAN | First Name, Middle Name, Last Name: SHYAMLAL

Residential Status: Resident | Sex: Male | Date of Birth/Formation/Incorporation: 01/01/1955

**Basic Return Details**

Acknowledgement Number: 754802100060417 | Receipt Year: 2017-18 | Original/Revised: Original

Filing Type: Original | Return Filed: In Time | Employer Category: Govt

Date of Filing: 06/04/2017

Acknowledgement No. of Original Return: | Date of Filing of Original Return: | Form Type: ITR-2

Condonation applied u/s (Select as applicable):  119(2)(a)  119(2)(b)  119(2)(c)  NA

**Enter Condonation Order Details**

Return Filed u/s: Voluntarily on or before the due date under

RRR No.: BPLW3112017120002

Due Date of Filing of Return: 05/08/2017

Notice No. u/s 139(9): | Notice u/s 139(9)/142(1)/48/153A/153C enter date of such notice, or u/s 92CD enter date of advance pricing agreement: | Return Signed by Assessee: Yes No

Return Type: Valid | Reason for changing Return Type to Valid: | PFA Reason: Whether PFA rules to be skipped by CPC? | Receiving Mode: FILED

Reason for Marking Invalid: Select | Other Reason: | Whether any transaction has been made with a person located in a jurisdiction notified u/s 94A of the Act? No | Aadhaar Number: 283558840702

Aadhaar Enrolment Id: | Do you want to claim the benefit u/s 115H (Applicable to Resident)? Select | Reason For Transfer:

E). Click on **Enter Condonation Order Details** button

**Note :** The Condonation Order details entered by PCIT while enabling processing of return will be visible to AO in read-only mode.

**ITBA-ITR**  
INCOME TAX BUSINESS APPLICATION

Welcome SATISH GROVER, WARD 15(3)(1), MUMBAI, AO Logout ITBA Home

Menu | Worklist | MIS Reports | Help | FAQs

ITR Home Page | Return Receipt Register | **Enter Condonation Order Details**

**Maintain Condonation Order**

Application filed u/s \* 119(2)(a) PAN \* FJWPS0257M AY \* 2017 - 18

Name of Assessee SHYAMLAL AO Details WARD 15(3)(1), MUMBAI Acknowledgement Number 754802100060417

Date of Filing 06/04/2017

**Condonation Order Details**

Competent Authority \* PCIT/CIT Decision \* Granted Order No. \* 1234

Order Date \* 02/10/2023

Select Section	Person Covered	Category	Applicable For	State/Jurisdiction	Old Due Date	New Due Date
[Empty Table]						

Save Reset

f). Navigate back to **Return Receipt Register** screen and click on **Submit for Computation**. The case will be submitted for computation to CPC.

**Address Details**

To select the address from database, click on Address Details

Flat/Door/Block No. \* 00 Name of Premise/Building/ Village Road/Street/Post Office

Area/Locality \* WARD NO, 09 Town/City/District \* SHEOPUR State \* Madhya Pradesh

Pincode \* 476337 Country \* IN-India Mobile No. 1 \* 9165154624

No Zip Code? Select Zip Code Mobile No. 2

Std./MSD Code - Residential/Office Phone No Email Address-1 (Self) NRGHLGPTASK96@GMAIL.COM Email Address-2

**Other Return Details**

Whether Person governed by Portuguese Civil Code under Section 5A? \* Yes No

Whether this return is being filed by a representative assessee? If yes, please furnish following information \* Yes No

(i) Name of the representative

(ii) Capacity of representative Select

(iii) Address of the representative

(iv) PAN of the representative

**Attachments (Allowed File Types : jpg, png, jpeg, doc, docx, pdf, xls, xlsx, zip, rar. Maximum File Size : 5MB) [Click Upload button to save the Attachment]**

Category *	File *	Description *	Last Updated By	Last Updated Date
[Empty Table]				

**Mention other Section Code in which liable to furnish a report and the Date of Furnishing the Report**

Section Code *	Date *
[Empty Table]	

Save Submit for Computation Return Summary Return to RRR

**View Details**

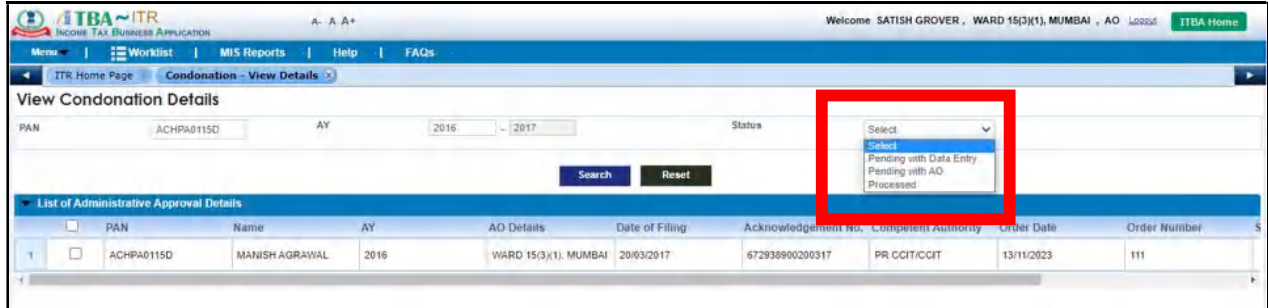
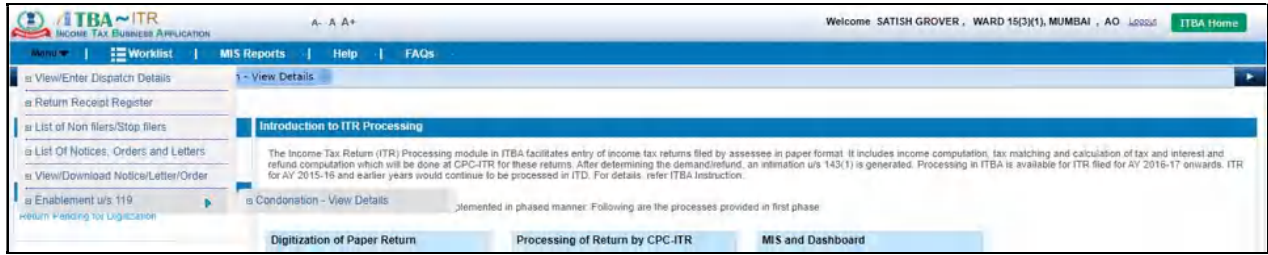
View PAN Details

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- Details of cases referred by PCIT/CIT to DGIT (Systems) will be visible in the **read-only** mode to AO in **"ITBA→ITR Processing→ Enablement u/s 119 > Condonation – View Details"** screen. This screen will be accessible to **AO and Range also**. User may Search the record by entering **PAN, AY and Status**. Status will get updated as per actions of AO.

User: AO

Navigation: ITBA→ITR Processing→ Enablement u/s 119 > Condonation – View Details





**F. No.225/132/2023/ITA-II**  
**Government of India**  
**Ministry of Finance**  
**Department of Revenue**  
**Central Board of Direct Taxes**  
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North Block, the 16<sup>th</sup> October, 2023


**Order under section 119 of the Income-tax Act, 1961**

**Subject: Processing of returns with refund claims under section 143(1) of the Income-tax Act, 1961 beyond the prescribed time limits in non-scrutiny cases-regd.**

Central Board of Direct Taxes (Board) vide its order under section 119 of the Income-tax Act, 1961 (Act) dated 05.07.2021 and 30.09.2021 on the captioned subject relaxed the timeframe prescribed in second proviso to sub-section (1) of Section 143 of the Act. It was directed that all validly filed returns up to **Assessment Year 2017-18** with refund claims, which could not be processed under sub-section (1) of the Section 143 of the Act and which had become time-barred, should be processed by 30.11.2021, subject to the conditions/ exceptions specified therein.


2. The matter has been re-considered by Board in view of pending taxpayer grievances related to issue of refund. To mitigate the genuine hardship being faced by the taxpayers on this issue, Board, by virtue of its power under section 119 of the Act and in partial modification of its earlier order under section 119 of the Act dated 05.07.2021 and 30.09.2021, *supra*, hereby further extends the time frame mentioned in the para no. 2 of the order dated 30.09.2021 till **31.01.2024** in respect of returns of income validly filed electronically. All other contents of the said order u/s 119 of the Act dated 05.07.2021 will remain unchanged.

3. This may be brought to the notice of all for necessary compliance.

  
**(Dr. Castro Jayaprakash.T)**  
Under Secretary, (ITA-II), CBDT

**Copy for information to:**

- i. Chairman (CBDT) and all Members of CBDT
- ii. All Pr. CCsIT/DsGIT
- iii. DGIT(Systems), Delhi
- iv. DGIT(Systems), Bengaluru with request for further necessary action in the matter
- v. ADG(Systems)-4 with request for uploading on department's official website
- vi. JCIT, Database Cell for uploading on IRS Officers website
- vii. Guard file

  
**(Dr. Castro Jayaprakash.T)**  
Under Secretary, (ITA-II), CBDT

F. No. 225/98/2020 - ITA-II  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Direct Taxes

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Room No. 245A, ITA-II division  
New Delhi, the 30<sup>th</sup> September 2021.

Order under Section 119 of the Income-tax Act, 1961

**Subject:** Processing of returns with refund claims under section 143(1) of the Income-tax Act 1961 beyond the prescribed time limits in non-scrutiny cases - reg

Central Board of Direct Taxes (Board) vide its order under section 119 of the Income-tax Act, 1961 (Act) dated 05.07.2021 on the captioned subject relaxed the time-frame prescribed in second proviso to sub-section (1) of Section 143 of the Act. It was directed that all validly filed returns up to **Assessment Year 2017-18** with refund claims, which could not be processed under sub-section (1) of the Section 143 of the Act and which had become time-barred, should be processed by **30.09.2021** subject to the conditions/exceptions specified therein.

2. The matter has been re-considered by Board in view of pending taxpayer's grievances related to issue of refund. To mitigate the genuine hardship being faced by the taxpayers on this issue, Board, by virtue of its power under section 119 of the Act and in partial modification of its earlier order under section 119 of the Act dated 05.07.2021, *supra*, hereby further extends the time frame mentioned in the para no.3 of the said order from 30.09.2021 to **30.11.2021**. All other contents of the said order u/s 119 of the Act dated 05.07.2021 will remain unchanged.

3. This may be brought to the notice of all for necessary compliance.

-sd-

(Sourabh Jain)  
Under Secretary to the Government of India

**Copy to:-**

1. Chairman, CBDT and all the Members of CBDT.
2. All Pr. CCsIT/Pr. DGsIT.
3. DGIT (Systems) with request for further necessary action in the matter.
4. Web Manager, with request for uploading on department's official website:  
[www.incometaxindia.gov.in](http://www.incometaxindia.gov.in)
5. JCIT, Database Cell for uploading on IRS Officers website:  
[www.irsofficersonline.gov.in](http://www.irsofficersonline.gov.in)
6. Guard File



30/09/2021

**(Sourabh Jain)**

**Under Secretary to the Government of India**

**F. No.225/98/2020/ITA-II**  
**Government of India**  
**Ministry of Finance**  
**Department of Revenue**  
**Central Board of Direct Taxes**  
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North Block, the 5<sup>th</sup> July, 2021

**Order under section 119 of the Income-tax Act, 1961**

**Subject: Processing of returns with refund claims under section 143(1) of the Income-tax Act, 1961 beyond the prescribed time limits in non-scrutiny cases-regd.**

It has been brought to the notice of the Central Board of Direct Taxes ('Board') that due to certain technical issues or for other reasons not attributable to the assessee concerned, several returns for various assessment years up to the assessment year 2017-18 which were otherwise filed validly under section 139 or 142 or 119 of the Income-tax Act, 1961 ('Act') could not be processed under sub-section (1) of section 143 of the Act. Consequently, intimation regarding processing of such returns could not be sent within the period of one year from the end of the financial year in which such returns were filed as prescribed in the second proviso to sub-section (1) of section 143 of the Act. This has led to a situation where the taxpayer is unable to get his legitimate refund in accordance with provisions of the Act, although the delay is not attributable to him.

2. To resolve the grievances of such taxpayers, Board had earlier issued instructions/orders u/s 119 of the Act from time to time relaxing the prescribed statutory time limit for processing of such validly filed returns with refund claims in non-scrutiny cases. As per the earlier order dated 10<sup>th</sup> July 2020, time frame was given till **31.10.2020** to process such returns with refund claims.

3. The matter has been re-considered by Board in view of pending taxpayers' grievances related to issue of refund. To mitigate genuine hardship being faced by the taxpayers on this issue, Board, by virtue of its powers under section 119 of the Act, hereby relaxes the time-frame prescribed in second proviso to sub-section (1) of section 143 and directs that all validly filed returns up to **assessment year 2017-18** with refund claims, which could not be processed under sub-section (1) of section 143 of the Act and which have become time-barred, subject to the exceptions mentioned in para below, can be processed now with prior administrative approval of Pr.CCIT/CCIT concerned. The intimation of such processing under sub-section (1) of section 143 of the Act can be sent to the assessee concerned by **30.09.2021**. All subsequent effects under the Act including issue of refund shall also follow as per the prescribed procedures. To ensure adequate safeguards, it has been decided that once administrative approval is accorded by the Pr.CCIT/CCIT, the Pr.CIT/CIT concerned would make a reference to the DGIT(Systems) to provide necessary enablement to the Assessing officer on a case to case basis.

4. The relaxation accorded above **shall not be applicable** to the following returns:

- (a) returns selected in scrutiny;
- (b) returns remain unprocessed, where either demand is shown as payable in the return or is likely to arise after processing it;
- (c) returns remain unprocessed for any reason attributable to the assessee.

5. This may be brought to the notice of all for necessary compliance.

  
**(Prajna Paramita)**  
**Director to the Government of India**

**Copy for information to:**

- 1) Chairman (CBDT) and all Members of CBDT
- 2) All Pr.CCsIT/DsGIT with request for further necessary action in the matter.
- 3) DGIT(Systems) with request for further necessary action in the matter.
- 4) ADG(Systems)-4/Web Manager with request for uploading on departmental website.
- 5) JCIT, Database Cell for uploading on the website irsofficersonline.
- 6) Guard file.

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**(Prajna Paramita)**  
**Director to the Government of India**